No. A-12023/1/2012-AD.IV

Government of India
Ministry of Corporate Affairs

*****

Shastri Bhavan, 5th floor
'A' Wing, New Delhi-110001
Dated: 31 May, 2012

To
Directorate of Advertisement & Visual Publicity (DAVP),
(Sri Rajiv Jain, Director)
5th Floor, Soochna Bhavan, Phase-IV,
CGO Complex, Lodhi Road, New Delhi.

Subject: Publication of advertisement for the post of Judicial Member, Company Law Board regarding.

Sir,

I am directed to send herewith two copies of material for publication in the following newspapers:—

(i) The Times of India (New Delhi/Mumbai edition)
(ii) The Economic Times (New Delhi/Mumbai editions)
(iii) Hindustan Times
(iv) The Hindu (Chennai edition)
(v) The Telegraph (Kolkata edition)
(vi) Dainik Bhaskar (New Delhi edition)

2. Only one insertion is required. It is requested that the advertisement may be released in the above mentioned dailies immediately so that it may be published on or before 13th June, 2012. The date of publication along with the cuttings of respective dailies may be forwarded to this Ministry at the earliest.

3. The necessary funds for publication shall be transferred in favour of Pay and Accounts Officer, DAVP, shortly.

Encl: As above

Your faithfully,

(Nawneet Chouhan)
Director

Copy to the Web Master for putting the advertisement in the Website of this Ministry.

(Nawneet Chouhan)
Director
Company Law Board
Appointments of Member

Ministry of Corporate Affairs, Government of India, New Delhi, invites applications from Indian Nationals for 01 post of judicial Member in the Company Law Board, a quasi-judicial body established under Section 10(E) (Part 1A) of Companies Act, 1956. The post is in the pay scale of HAG + Rs.67000- (annual increment @3%) - 79000/- per month.

For application format, eligibility conditions, requisite qualifications and other details, log on to Ministry's website www.mca.gov.in or the Company Law Board’s website www.clb.gov.in.

Application forms, duly completed, must be submitted by 27th July, 2012 to Shri Navneet Chouhan, Director, Ministry of Corporate Affairs, 'A' Wing, 5th Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi-110001.
कंपनी विधि बोर्ड
सदस्यों की नियुक्ति

कार्यालय कार्य मंत्रालय, भारत सरकार, नई दिल्ली कंपनी विधि बोर्ड, कंपनी अधिनियम, 1956 की धारा 10(ड) (भाग-1क) के तहत स्थापित एक अर्थ-न्यायिक निकाय, में न्यायिक सदस्य के पद हेतु भारतीय नागरिकों से आवेदन आमंत्रित करता है। यह पद उच्चतर प्रशासनिक बेड + 67000/- रुपए (3% वार्षिक देन-देन) 79000/- रुपए प्रति माह के वेतनमान में है।

आवेदन प्रारूप, पात्रता शर्तें, अपेक्षित अभियोजनाओं और अन्य विवरणों हेतु मंत्रालय का वेबसाइट www.mca.gov.in या कंपनी विधि बोर्ड का वेबसाइट www.clb.gov.in देखें।

पूर्णतः भरा हुआ आवेदन पत्र 27 जुलाई, 2012 तक श्री ललित चौहान, निदेशक, कार्यालय कार्य मंत्रालय, ए बिंग, 5वां तल, शाम्सी भवन, डा. राजेन्द्र प्रसाद रोड, नई दिल्ली-110001 के पास जमा करें।
No. A-12023/1/2012-AdjV

Government of India
Ministry of Corporate Affairs

'A' Wing, 5th floor, Bhashri Bhawan,
New Delhi-110001
Dated: 31st May, 2012

1. Secretary to Government of India, All Ministries/Departments of the Government of India
2. All Chief Secretaries to the State Government/Union Territories.
3. All ROs/ROs/Ols.
4. All High Courts.
5. Secretary, Company Law Board
6. Competition Appellate Tribunal (CAT)
7. Competition Commission of India (CCI)
8. All officers of the Headquarters of the Ministry of Corporate Affairs, New Delhi

Sub: Filling up the post of Judicial Member in the Company Law Board- inviting applications for.

Sir,

I am directed to state that applications are invited in the format given in Annexure I for the following post of Member, Company Law Board:-

Judicial Member- 1 (one) Post (Un-reserved)

The selected candidate will be required to serve at any of the four places viz. Delhi, Mumbai, Kolkata and Chennai depending on the requirement and would have no choice of station.

2. As per the Company Law Board (Qualifications, Experience and other Conditions of Service of Members) Rules, 1993, a person shall not be qualified for appointment as Judicial Member unless he/she:-

(a) has, for at least ten years, held a Judicial Office in the territory of India, or

(b) has, for at least ten years, been an Advocate of High Court, or has partly held judicial office and has been partly in practice as an Advocate for a total period of ten years; or
(c) is, or has been, a Member of the Central Company Law Service (Legal Branch)/ Indian Company Law Service (Legal Branch) and is holding, or has held a post in Senior Administrative Grade in that service for at least three years; or

(d) is, or has been, a Member of the Indian Legal Service and is holding, or has held a post in Grade-I of that service for at least three years.

3. A person shall not be eligible for appointment as Judicial Member unless he/she has completed the age of 45 (forty five) years as on the last date of receipt of application.

4. The Judicial Member will draw his pay in the pay band HAG+ Rs.67000-(annual increment @ 3%.) Rs.79000/- and in addition, allowances as admissible. Person selected, if already in Government Service, will have to seek retirement before he/she is appointed as Judicial Member, Company Law Board.

5. Every Judicial Member shall hold office till he/she attains the age of sixty-two years or till the constitution and operationalisation of the National Company Law Tribunal (NCLT), whichever is earlier.

6. The person selected will have to be declared medically fit by a Medical Board to be constituted by the Central Government for the purpose, unless he/she has already been declared fit by the equivalent authority.

7. Applications of the persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the officer, as well as no major/minor penalties imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant.

8. Applications in the format given in Annexure-I duly completed should reach to Shri Navneet Chouhan, Director, Ministry of Corporate Affairs, 'A' Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 9th July, 2012. The application may also be downloaded from the Ministry's website at www.mca.gov.in and Company Law Board's website at www.clb.gov.in.

Yours faithfully,

(Rajinder Singh)

Under Secretary to the Government of India
Tel No:23389298
**ANNEXURE I**

**FORMAT OF APPLICATION FOR THE POST OF MEMBER, COMPANY LAW BOARD**

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
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</thead>
<tbody>
<tr>
<td>1.</td>
<td>Name in Full (IN BLOCK LETTERS)</td>
<td>Attested copy of passport size photograph to be pasted</td>
</tr>
<tr>
<td>2.</td>
<td>Post applied for.</td>
<td>Judicial Member</td>
</tr>
<tr>
<td>3.</td>
<td>Date of Birth</td>
<td></td>
</tr>
<tr>
<td>4.</td>
<td>Father's Name</td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td>Whether SC/ST/OBC (Attested copy of the relevant certificate to be attached)</td>
<td></td>
</tr>
<tr>
<td>6.</td>
<td>Present Address (Telephone/Fax Number) (For the purpose of communication)</td>
<td></td>
</tr>
<tr>
<td>7.</td>
<td>Home Town and Permanent Address (Telephone/Fax Number)</td>
<td></td>
</tr>
<tr>
<td>8.</td>
<td>Present occupation/Profession/Service</td>
<td></td>
</tr>
<tr>
<td>9.</td>
<td>Monthly income/Emoluments</td>
<td></td>
</tr>
<tr>
<td>10.</td>
<td>Educational Qualifications stating year, class and ranks obtained (only attested copies of Degree/Diploma to be attached)</td>
<td></td>
</tr>
<tr>
<td>11.</td>
<td>State the relevant eligibility criteria satisfied – para 2 (a) to (d)</td>
<td></td>
</tr>
<tr>
<td>12.</td>
<td>Details of present and previous employment, post held specially from the first post held to the present post indicating periods (joining and leaving date), nature of employment, basic pay excluding allowances drawn etc. separately for each post held. (If required enclose a separate sheet)</td>
<td></td>
</tr>
<tr>
<td>13.</td>
<td>Details of professional career e.g. date of enrolment and period and place (Court) of Practice as an Advocate, date of registration as an Advocate,</td>
<td></td>
</tr>
<tr>
<td>14.</td>
<td>Period of notice required for joining the post</td>
<td></td>
</tr>
</tbody>
</table>
15. Names & Address of two referees in responsible positions (Not being relatives) in case of candidates not in Government Service (Testimonials from them to be attached).

16. Any other special qualifications or experience or publication to the applicant's credit.

It is certified that the information furnished above is correct and that in the event of my selection I shall resign or seek retirement (if already in Government service) before my appointment as Judicial Member, Company Law Board.

I understand that in terms of the Companies (Second Amendment) Act, 2002, the Company Law Board is to be replaced by a new body known as the National Company Law Tribunal and it does not provide for continuity of service of Members of the Company Law Board in the National Company Law Tribunal. I am submitting the application fully understanding that my tenure as a Judicial Member of the Company Law Board shall terminate with the constitution of National Company Law Tribunal (i.e. date of issue of first notification of appointment of Member(S) of NCLT) and that I shall have no claim to continuity of service under the new dispensation nor shall I have any claim to any compensation on this account.

Place:-

Date:-

(Signature with date)

Name: __________________________

Address: ________________________

________________________________

Tel No: _________________________
Fax No: _________________________
E-Mail: _________________________